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- 5) It is further submitted that para 4.4 of the Order dt. 12.03.2024, reads as *“It is clarified that such transfer or mutation or provision of new connection shall be withheld on account of non-payment of dues for the period prior to auction conclusion date.”*, which is incorrectly mentioned instead of **“It is clarified that such transfer or nutation or provision of new connection shall not be withheld on account of non-payment of dues for the period prior to suction conclusion date”**, which is the corrected one.
- 6) The Applicant submits that in the opinion of the Applicant, a typo error appears to have occurred in the highlighted portion and that the words **“shall be”** should have instead read as **“shall not be”** and that usage of the words **“shall be”** in the highlighted portion could lead to an unnecessary confusion and might even render the order dated 12.03.2024 passed by this Bench ineffective which would cause grave injustice to the Applicant.
- 7) After reading the para as a whole, this Bench deems it fit and appropriate to correct the inadvertent error which crop up in the Order dt. 12.03.2024. Accordingly, this Bench pass the following order:
 - a. The Words para 4.4 of the Order dt. 12.03.2024, *“It is clarified that such transfer or mutation or provision of new connection shall be withheld on account of non-payment of dues for the period prior to auction conclusion date.”* shall be substituted as **“It is clarified that**

such transfer or nutation or provision of new connection shall not be withheld on account of non-payment of dues for the period prior to suction conclusion date”.

b. Rest of the Order dt. 12.03.2024, passed in IA No. 1040 of 2023, shall remain unaltered.

8) With the aforesaid observations and directions, the Interlocutory Application bearing IA No. 2248 of 2024, is disposed of as Allowed. There will, however, be no order as to costs. Ordered Accordingly.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare